

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

ORIGINAL APPLICATION No. 123 OF 2021

IN THE MATTER OF:

Gouraram Rajashekar Reddy
R/o. Hyderabad

....

Applicant

Versus

State of Telangana,
rep by its Chief Secretary,
Hyderabad & 11 Ors.

....

Respondent(s)

RUNNING INDEX

Sl. No.	Particulars	Page Nos.
1.	Report dated 30.08.2021 of the Telangana State Pollution Control Board (Respondent No. 5).	1 - 2

Place: Hyderabad

Date: 31-01-2022.

REPORT OF THE TELANGANA STATE POLLUTION CONTROL BOARD (R5) IN O.A NO. 123 of 2021 FILED BY SRI GOURARAM RAJASEKHAR REDDY, R/O.NALLAKUNTA, HYDERABAD VS THE CHIEF SECRETARY, STATE OF TELANGANA, HYDERABAD AND ORS.

It is to submit that an O.A. No. 123 of 2021 was filed by Sri Gouraram Rajasekhar Reddy, R/o.Nallakunta, Hyderabad Vs The Chief Secretary, State of Telangana, Hyderabad and Ors before the Hon'ble NGT (Southern Zone) Chennai with a plea to prevent the encroachment and destruction of 'BERRI CHERUVU' lake in survey No. 90, in an extent of 41.04 Acres, Mutrajpally village, Gajwel Nagar Panchayat, Siddipet District of Telangana State, with regard to building/laying the Gajwel Outer Ring Road namely Gajwel Ring Road (GRR) inside the full tank level of the 'BERRI CHERUVU' lake.

In this regard, the Regional office, R.C.Puram officials inspected the Berri Cheruvu lake on 07.08.2021 & the following is submitted: -

1. Berri Cheruvu Lake is located at Sy No. 90, Mutrajpally village, Gajwel Nagar Panchayat, Siddipet District.
2. Berri Cheruvu lake is rain water fed natural water body located towards South and downstream side of Gajwel Town & towards West side and downstream of Mutrajpally village and is surrounded by North: Agricultural lands followed by Govt Degree College, South: Gajwel Outer Ring Road followed by Agricultural lands & Canal, East: Agricultural lands & West: Open lands followed by Gajwel-Sangapur Road.
3. As per Wet land (Conservation and Management) Rules 2017, "Wet land" means an area of marsh, fen, peatland or water; whether natural or artificial, permanent or temporary, with water that is static or flowing, fresh, brackish or salt, including areas of marine water the depth of which at low tide does not exceed six meters, but does not include river channels, paddy fields, human-made water bodies/tanks specifically constructed for drinking water purposes and structures specifically constructed for aquaculture, salt production, recreation and irrigation purposes.

4. These rules shall apply to the following wetlands or wetlands complexes, namely: (a) wetlands categorized as 'wetlands of international importance' under the Ramsar Convention; (b) wetlands as notified by the Central Government, State Government and Union Territory Administration.
5. The State Government or Union Territory Administration shall, after considering the objections, if any, from the concerned and affected persons, notify the wetlands in the Official Gazette, within a period not exceeding 240 days from the date of recommendation by the Authority. As such Berri Cheruvu of Gajwel is not identified as Wetland as on date.
6. As per EIA Notification 2006, all new National High Ways/State High ways or Expansion of National High ways / State Highways greater than 30 KM, involving additional right of way greater than 20m involving land acquisition shall obtain Environmental Clearance.
7. Telangana State Pollution Control Board has not received any application from Roads and Building Department, State of Telangana regarding construction of Gajwel Ring Road (GRR) around the Gajwel Town, Siddipet District.
8. The applicant has not raised any issues pertaining to pollution problems of Berri cheruvu except destruction and encroachment of the lake.

Place: R.C.Puram.
Date: 30-08-2021.


ENVIRONMENTAL ENGINEER
ENVIRONMENTAL ENGINEER
T.S. Pollution Control Board
Regional Office, R.C.Puram
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